

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

102. C.P. (IB)/403(MB)2024

IN THE MATTER OF

Vinsari Fruitech Limited

Vs

Anil Shantilal Parekh

... Petitioner

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Yahya Batatawala (PH)

For the Respondent:

ORDER

Ld. Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for. Adjourned to **29.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //